

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	23-6-95	<p>Heard Shri G.K.Misra, learned counsel for the applicant.</p> <p>The facts and circumstances of this case are identical in every respect to O.A.No.34 of 1994 and other batch of cases (Chandramani Jena, etc. v. Union of India & others,etc.) (decided on 16.5.1995).</p> <p>The orders dated 16.5.1995 to pertaining/the above cases shall, therefore, be applicable to this case as well. Action may, therefore, be taken as mentioned in the orders concerning the above cases.</p> <p>This O.A. is disposed of.</p> <p style="text-align: right;">Member (Admn.)</p>	<p>Return back the original application with a view to file fresh application</p> <p style="text-align: right;">R.S. Dt-11/11/94</p> <p>Fresh copy of application remaining the defect filed, may be placed for Registration</p> <p style="text-align: right;">S.O. 25/11/94</p> <p>Registrar</p> <p>For admission with interim orders.</p> <p style="text-align: right;">R.S. 25/11</p> <p>Bench</p>